

National Company Law Tribunal

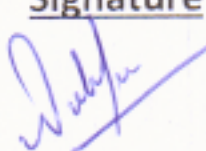
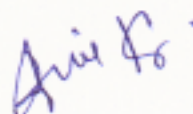

Allahabad Bench

C P NO. 79/241-244/ALD/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

NAME OF THE COMPANY: *Allahabad Galvanising Pvt Ltd*

SECTION OF THE COMPANIES ACT/I & B CODE: *241/243 of the Companies Act of 2013*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	MR VIVEK KOHLI	ADV	Petitioner	
2.	MR NIKHIL MATHUR			
3.	NESAR AHMAD	PCS	Resp- 1,3,47 89,10	
4.	RAHUL SRIPAT	Adv.		
5.	ANIL KUMAR	PCS		
6.	NAVANEET KR SHUKLA	Adv.	Petitioner	
7.	NITIN SHARMA			

CP NO.79/241-244/ALD/2016

Sh. Vivek Kohli alongwith Sh. Nikhil Mathur, Advocates for the petitioner. Sh. Rahul Sripat, Advocate alongwith Sh. Nesar Ahmad alongwith Sh. Anil Kumar, PCS for the respondents.

On being mentioned, the case is taken up in forenoon session for the purpose of argument in the main company petition alongwith hearing in pending CAs. However, the counsel for both the parties inform such that, there is some understanding being developed among the parties for arriving at for settlement in the present matter. Hence, both the parties seek time for reporting settlement or otherwise to proceed further with the merits of the case.

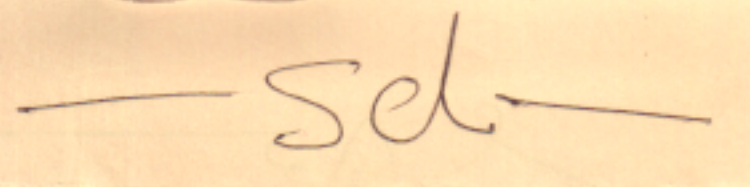
Keeping in view of these circumstances, we feel that an opportunity should be granted to the parties for reporting amicable settlement.

In addition to the above, our attention is further drawn to discrepancy in our previous order dated 28.11.2017 by which this Court vacated the status quo order, but due to some inadvertence, the actual date of the order for status quo i.e. 13.12.2016 has been reflected as 13.07.2017. This needs suitable correction. Hence, it is rectified. Hence, in our order dated 28.11.2017, the date of status quo, to be read as 13.12.2016.

Our attention is further drawn seeking clarification on vacation of status quo order as passed by this Tribunal on 13.12.2016. In this respect, we would like to make clear that our object for vacating/modifying the status quo order is to grant a liberty to the newly elected Director to participate in the activities of the respondent company, which should be in conformity with the provision of the Companies Act. So far as, rest of our status quo order is concerned, it is intact and still operative.

The matter to be listed on 9th February, 2018

Dated:19.12.2017


H.F. Chaturvedi,
Member (Judicial)